the quality of governance in our country;

(iii) with the judicial process getting more complicated and dilatory, an ordinary citizen has little hope of getting fair share of the public services; (iv) the concept of public accountability of the Government departments is becoming a piece of fiction; (v) There is absolutely no justification for the use of force to settle personal scores; (vi) if the police officers arc held guilty in the inquiry, then, exemplary punishment should be given to them. (c) to (f) The article is general in nature and the observations made by the author subjective. The are article emanates from the recent incident in which Senior Officer of the Government of India, his son and his PSO were assaulted. А case under sections 308/147/148/149/186/353333504

342/218/167/323/34 IPC was registered Six police officials and three publicmen were arrested. The case has since been instituted in the Court.

# Evidence about Pak interference in militant activities in J & K

6742. SHRI SANATAN BISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what arc the details of the evidence collected so far by Government to show that Pakistan continues to interfere in the internal affairs of India particularly in helping the militants" activities in the state of Jammu & Kashmir, and

(b) what measures have been taken by Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) and (b) It is clear from the evidence gathered by a variety of sources, reports, statements ot arrested persons, including Pakistani and other foreign nationals, statements ot pakistan has continued to actively aid and abet terrorist violence in the state of Jammu and Kashmir *inter alia* by providing training, arms and ammunition, financial support and sanctuaries to the terrorists in its territory, and thorugh a

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large scale orchestrated propaganda and disinformation campaign within the State and at the international level.

Government have consistently urged pakistan to slop the support and encouragement being extended by them to terrorist operating in J&K. The Government would continue to voice this concern at every opportunity with pakistan. The issue has also been highlighted through doplomatic and other channels at the international level with the aim of checking the blatant cross-border terrorism being indulged in by pakistan.

## Permission to Anti-Dunkel Rally in Boat Club

6743. SHRI NILOTPAL BASU: Will the Minister of HOME AFAIRS be pleased to slate:

(a) whether the Organisers for the an:i-Dunkel rally on 5th April, 1994 had sought permission for holding the same in the Boa! Club grounds;

(b) if so, on what consideration the permission was not granted;

(c) what arc the reasons that she organisers were not allowed a procession in the city in connection the same programme;

(d) whether Government had similarly withheld such permission in the past; if so, the reasons therefor; and

(e) if not, what arc the reasons for the change in this attitude  $^{0}$ 

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) The proposal to regulate requests for permission to hold rallies in Delhi was mooted in the context of the law and order conditions. It was in this background that the BJP rally of 25th February was banned. A genera! decsion has been taken not to allow use of Boat Club lawns for any rallies. Requests for permission for rallies at other locations will be decided by the Commissioner of Police. Delhi on a case by case basis with reference to the crowd potential and likely impact on law and order situation.

(c) The Delhi Police have reported that the organisers were given the option to take the procession from their camping

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ground to Ram Lila grounds for holding the meeting but they declined the offer, (d) Yes, Sir. The reasons have been indicated in answer to part (b) of the question.

(c) Does not arise.

### **Ban of LTTE**

### 6744. SHRI CHIMANBHAI MEHTA: SHRIMATI RENUKA CHOWDHURY: Will the Minister

of HOME AFFAIRS be pleased to state:

fa) whether Government have asked from the Tamil Nadu Government relevant facts for justification of extension of ban on LTTE;

(b) if so, what is the reaction of the TN Government in this regard;

(c) who is the concerned authority to ban the organisation for unlawful activities; and

(d) whether Central Government's concurrence is required by the States to ban the organisation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes Sir.

(b) The Government of Tamil Nadu have furnished detailed information regarding the unlawful activities of LTTE.

and (d) Declaration of (c) an association as Unlawful is done by the Central Government under the provisions of Unlawful Activities (Prevention) Act, 1967. The power to ban an organisation under the Criminal Law Amendment 1908. vests with the State Act. Governments and the concurrence of the Central Government is not required to exercise this power.

#### **Investigation into Dowry Cases**

6745. SHRI RAMDAS AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the police effected arrests without investigation and without even filing FIR in same dowry cases under the West Delhi Headquarters (Tagore Garden) of Police during this 2nd week of September. 1993;

(b) whether it is also a fact that despite the registration of cases in this regard no

challans have been filed in the court so far even after seven months of the registration of these cases;

(e) by when challans are likely to be filed indicating whether any prima facie evidence has been found against the accused; and

(d) if so. what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) No, Sir.

(b) No, Sir.

(c) and (d) The Delhi Police has reported that on the basis of a complaint received from a woman resident of D.D.A. Flat, Tagore Garden that she was being tortured and harassed for want of dowry by her husband and in-laws, a case u/s 498-A/406 IPC was registered at Police Station Rajourie Garden, New Delhi. During investigation, the evidence brought on file against the accused person was found sufficient for their arrest. The case has already been instituted in the court on 15.1.1994.

#### Investigation into the Bomb Blast Cases

6746. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the CBI has completed investigation into the bomb blasts in five trains and a bus last year;

(b) if so, the details thereof;

(c) the action taken thereon by Government;

(d) the number of foreign nationals arrested in the country who were trying to terrorise the people of this country;

(c) the details thereof;

(f) and the action taken by Government to identify persons illegally residing in the country to nab them and to punish them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c) The CBI investigations into the Bomb blasts in five trains are in progress. Charge sheets will be filed in the Courts as soon as the investigations are completed. CBI is not investigating any case relating to